

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
AGRA BENCH, AGRA**

**BEFORE : SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER  
AND  
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

ITA No. 18/Agr/2022  
Assessment Year: 2018-19

Bhartiya Vidhya Mandir Shiksha Samiti, 03, Yamuna Nagar, Darpan Colony, Thatipur, Gwalior.	<b>Vs.</b>	CIT (Exemption), Bhopal.
<b>PAN : AAAAB2468A</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Assessee by	Sh. Rajendra Sharma, Advocate
Department by	Sh. Shailender Shrivastava, Sr. DR

Date of hearing	11.02.2025
Date of pronouncement	11.02.2025

**ORDER**

**Per Satbeer Singh Godara, Judicial Member:**

This assessee's appeal for assessment year 2018-19, arises against the Commissioner of Income Tax (Exemption), Bhopal's DIN and order no. ITBA/Review/REV5/2021-22/1035793204(1) dated 22.09.2021, involving proceedings under section 263 of the Income-tax Act, 1961 (hereinafter referred to as 'the Act').

2. Heard both the parties. Case file perused.
3. After having vehemently argued in favour of the assessee the case for quite some time, learned counsel wishes not to press the instant

assessee's appeal subject to all just exceptions. The Revenue is equally fair in not contesting assessee's foregoing averments.

4. This assessee's appeal is dismissed as not pressed subject to all just exceptions.

***Order pronounced in the open court on 11<sup>TH</sup>February, 2025.***

**Sd/-  
(MANOJ KUMAR AGGARWAL)  
ACCOUNTANT MEMBER**

**Sd/-  
(SATBEER SINGH GODARA)  
JUDICIAL MEMBER**

Dated: 11<sup>TH</sup>February, 2025.

\*aks/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, Agra